

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 4112 of 2026

In

Company Appeal (AT) (Insolvency) No. 2273 of 2024

IN THE MATTER OF:

1. **Zen Agrifoods LLP**

8th Floor, The Chambers,
Opp. Gurudwara, S.G. Highway, Thaltej,
Ahmedabad - 380054

...Applicant
(Orig. Respondent No.3)

Versus

1. **Atul Babulal Prajapati**

101, Panshil Enclave, Nr. Parimal
Underbridge Karnavati Pagarkha Bazar,
Ahmedabad-380007

...Respondent No.1
(Orig. Appellant No.1)

2. **Pinal Prajapati**

101, Panshil Enclave, Nr. Parimal
Underbridge Karnavati Pagarkha Bazar,
Ahmedabad-380007

...Respondent No.2
(Orig. Appellant No.2)

3. **Suhas Dinkar Bhattbhatt**

RP/Liquidator of WSH Private Ltd
Registration No.:
IBBI/IPA-002/IP-N00571/2017-
2018/11738
Having Residence at: 520, K 10 Grand,
Opp. Honest Restaurant,
Near Genda Circle, Vadodara- 390007

...Respondent No.3
(Orig. Respondent No.1)

4. **Bismillahkhan Ayubkhan Pathan**

Suspended Director
18, New Faishal Nagar, Nr. Shahealam
Masjid, Bombe Hotel,
Ahmedabad- 380028

...Respondent No.4
(Orig. Respondent No.2)

5. **ZEN Fincorp Private Ltd**

Associate Company of Acquirer of
CD FF-1, F.P.- 404,
Shakti, Opp. Patel Farm,
Thaltej Cross Roads,
Ahmedabad- 380054

...Respondent No.5
(Orig. Respondent No.4)

Present:

For Appellant : Ms. Anushree Kapadia, Ms. Pragya Jaishwal and Mr. Pranay Bhardwaj, Advocates

For Respondent : Ms. Honey Satpal, Mr. Akash Agarwalla, Mr. Nipun Singhvi, Mr. Aman and Ms. Saumitra, Advocates for R-1 and 2.

O R D E R
(Hybrid Mode)

[Per: Arun Baroka, Member (Technical)]

This is an application filed by the Applicant – Original Respondent No.3 i.e. Zen Agrifoods LLP bearing I.A. No. 4112 of 2026 in Company Appeal (AT) (Insolvency) No. 2273 of 2024. Applicant brings to our notice certain typographical errors, which have happened in the order of this Appellate Tribunal dated 25.03.2026. I.A. No. 4112 of 2026 prays for the following:

- “a) This Hon'ble Tribunal be pleased to rectify the typographical errors by substituting the words "Respondent No.3 i.e. Zen Agrifoods LLP" mentioned in paragraphs 1 and 49 of its judgment dated 25.03.2026 in Company Appeal (AT) (Ins) No.2273 of 2024 with the words "Respondent No.2 i.e. Mr. Bismillahkhan Ayubkhan Pathan"; and/or*
- b) Pass any order as this Hon'ble Tribunal may deem fit in the facts and circumstance of the present case and in the interest of justice.”*

2. The Learned Counsels for both sides were present and the Respondent has no objection, if the prayer is allowed. Accordingly, in the order dated 25.03.2026 in paragraphs No. 1 and 49 instead of the words “Respondent No.3 i.e. Zen Agrifoods LLP”, we allow the substitution with “Respondent No.2 i.e. Mr. Bismillahkhan Ayubkhan Pathan”.

[Justice N Seshasayee]
Member (Judicial)

[Arun Baroka]
Member (Technical)

[Indevar Pandey]
Member (Technical)

New Delhi.
July 09, 2026.

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